

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15892/2023
(Arising out of impugned final judgment and order dated 18-09-2023
in U/S 482/378/407 No. 8387/2023 passed by the High Court of
Judicature At Allahabad, Lucknow Bench)

ANANDESHWAR PANDEY

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 255537/2023 - EXEMPTION FROM FILING O.T.)

Date : 29-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Kamini Jaiswal, Adv.
Mr. Rohit Kumar Singh, AOR
Ms. Rani Mishra, Adv.
Ms. Rajlakshmi, Adv.

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Shobit Dwivedi, Adv.

Mr. Akshay Verma, AOR
Mr. Rahul, Adv.
Mr. Yogesh, Adv.
Ms. Sushma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent-complainant
prays for and is granted two weeks time to file
counter affidavit. In the meantime, learned counsel
for the petitioner may file rejoinder affidavit in
response to the counter affidavit filed by the State.

List on 20th February, 2024.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)